The Wealth-tax assessment of Shri-onati Rajni Kumar are pending from the assessment year 1976-77 and therefore, the present value of the assets are given on the basis of her declaration.

\*The husband of Shrimati Rajni Kumar, late Shri Y. Kumar, who was a Barrister-atlaw before Supreme Court, New Delhi, expired on 9-2-1976. His returned income before deduction under section 80 for the assessment year 1975-76 was Rs. 39,516. He was also assessed to wealth-tax and the latest return available in his case is for assessment year 1974-75 in which properties at 1/2 and 13/30, East Patel Nagar were shown in addition to shares in companies of Rs. 12295, investment in unit trusts Rs. 26,400 and deposits in bank of Rs. 6591. They have <sup>n</sup>ISO come to Shrimati Rajni Kumar by way of a Will. In regard to the two house properties at East Patel Nagar, these are reported to be settled in favour of Patel Education Society by a Trust Deed executed by late Shri Y. Kumar in 1971 and the income of these properties belong to Shrimati Rajni Kumai till her life. According to Shrimati Rajni Kumar, since the corpus does not belong to her, it has not been shown in the wealth-tax returns filed by her. The value of these properties shown by late Shri Y. Kumar in his wealth-tax return for 1974-75 is Rs. 1.80,000 and Rs. 79,800 respectively against which the assesed value <vas Rs. 2,70,000 and Rs. 1,50,000 respec-</p> tively

(b) The income of Shrimati Rajni Kumar as reported for the assessment year J976-77 was Rs. ^37,150 which bad increased to Rs. 68,620 in 1977-78 and Rs. 75,090 in 1980-81. The construction •of property at A-128, Niti Bagh, Mew Delhi was completed in October, 1975 relevant for the assessment year 1976-77 and therefore, income from that property was only for a part period in that year, whereas it was for full period in subsequent years. Her bus-hand died on 9-2-76 and therefore, the income from two Houses properties No. 1/2 and 13/30, East Patel Nagar, New

Delhi, had also come to her along with other income from his assets. Out of net income of Rs. 87,565 shown by her before deductions under section 80 for the assessment year 1980-81, net income from properties mentioned above included in the same is Rs. 47,835 -,nd income from other sources such as dividend, interest and units is Rs. 6503 besides salary income along with per. quisites of Rs. 33,227.

## Winding up of Tobacco Board

## \*309. SHRI ERA SEZHIYAN: SHRI RAMAKRISHNA HEGDE:

Will the Minister of COMMERCE be pleased to state:

- (a) whether it is a fact that Gtvern-ment propose to wind up the Tobacco Board;
- (b) whether it is also a fact that such a suggestion was made at the recent meeting of the Indian Tobacco Development Council;
- (c) if so, what are the details in this regard; and
- (d) what are the reasons for wina-ing-up of the Tobacco Board?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN): (a) No, Sir.

- (b) No such suggestion is contained in the proceedings of the meeting of the Indian Tobacco Development Council held in September, 1980.
  - (c) Does not arise.
  - (d) Does not arise.

## Setting up of an integrated steel plant in India by U.K. and Canada

- •310. SHRI B. IBRAHIM: Will the Minister of STEEL AND MINES be pleased to state:
- (a) whether it is a fact that U.K. and Canada have offered to set up integrated steel plants in India;